

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO. 02/39/2015**  
**CA. NO.**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2017**

**NAME OF THE COMPANY:** M/s. Dorsetkaba Security Systems Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 2(41)

<b><u>S.NO.</u></b>	<b><u>NAME</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
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**Present:** Mr. Vijay K.Singhal, Company Secretary.

**ORDER**

The petitioner company was incorporated on 22.07.1992 and has its Registered Office at A-88, Street No.2, Mahipalpur Extension, New Delhi. It is a subsidiary of a Switzerland based Company viz. M/s. Dorma + Kaba Holding AG. The financial year followed by the foreign principals is stated to be from 1<sup>st</sup> July to 30<sup>th</sup> June. Vide the present petition, the applicant prays for permission for following the same financial year i.e from 1<sup>st</sup> July to 30<sup>th</sup> June, as done in the past. This would be in keeping with the financial year adopted by its parent Company M/s. Dorma + Kaba Holding AG, so as to align and streamline the preparation of the consolidated financial Statements with the parent company.

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2. The prayer of the petitioner, being a subsidiary of a company incorporated outside India, for adopting a different financial year vis-à-vis as mandated under Section 2(41) of the Companies Act, 2013 merits consideration and is permissible under the proviso of the aforesaid section in the circumstances as stated above.

3. The Registrar of Companies, NCT of Delhi & Haryana within whose jurisdiction the registered office of the petitioner is situated has forwarded his report. After due verification, they have submitted their no objection for acceptance of the petitioner's prayer.

4. In view of the facts and circumstances that the holding company follows the financial year from 1<sup>st</sup> July to 30<sup>th</sup> June, it would be just and expedient to grant the request made by the petitioner. Accordingly the petition is allowed. The petitioner is permitted to adopt the period from 1<sup>st</sup> July to 30<sup>th</sup> June as its financial year.

5. Steps be taken to communicate the aforesaid order to the office of the RoC.

6. Petition stands disposed of.

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**(Ina Malhotra)**  
**Member Judicial**